

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1078
ANSWERED ON:15.11.2010
EMPLOYMENT OF PHYSICALLY HANDICAPPED PERSONS
Sayeed Muhammed Hamdulla A. B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is any mechanism to ensure employment to the physically handicapped persons in the country;
- (b) if so, the details thereof and steps taken by the Government in this regard; and
- (c) the number of sectors in which these handicapped people could be employed?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a & b) Several steps have been taken by the Government for empowerment of persons with disabilities.

Section 33 of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995 provides for three percent reservation for persons with disabilities in identified posts in Government establishments.

Under the Scheme of Incentives to the Private Sector for Employment of Physically Challenged Persons, the Government of India provides the employers' contribution for Employees Provident Fund and Employees State Insurance for 3 years, for employees with disabilities employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs.25,000.

The National Handicapped Finance and Development Corporation (NHFD) provides concessional credit to Persons with Disabilities for setting up income generating activities for self-employment.

If a rural disabled person applies for work under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), he/she is given work suitable to his/her ability. Under the Scheme of Swarnjayanti Gram Swarozgar Yojana (SGSY), at least 3% of the total Swarozgaris should be persons with disabilities.

Besides this, 20 Vocational Rehabilitation Centres all over the country have been established to provide vocational rehabilitation assistance to disabled persons in this country.

(c) Handicapped persons could be employed cutting across all sectoral barriers depending upon their residual capacities to suit the requirement and by observing the requisite precautions for safety and security norms as may be prescribed.